

ITEM NO.47

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10598/2018

(Arising out of impugned final judgment and order dated 24-09-2018 in A No.31997/2018 passed by the High Court Of Judicature At Allahabad)

KIRTI SRIVASTAVA &amp; ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ANR.

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T. and permission to file addl. documents/facts/annexures)

Date : 14-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Ms. Upasana Nath,AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable within four weeks.

Dasti service, in addition, is permitted.

Learned counsel for the petitioners may serve a copy of this petition to the Standing counsel appearing for the State of Uttar Pradesh.

In the meanwhile, stay of arrest.

(Sarita Purohit)  
AR-cum-PS

(Indu Kumari Pokhriyal)  
Assistant Registrar